

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

233. IA/2834/2023 In C.P. (IB)/1057(MB)2022

IN THE MATTER OF

Shapoorji Pallonji Finance Private Limited ... Petitioner
VS
Harish Raghavji Patel ... Respondent

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 11.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Niyati Merchant (PH)
For the Petitioner;- Adv. Tanushree Sogani (VC)
For the Respondent:

ORDER

IA 2834/2023:- The prayer in the present case is for condonation of delay and for taking on record the Report of the RP. The delay is condoned. In view of the submission made, the report is taken on record. Accordingly, IA is **allowed**.

RP is directed to serve the copy of the report upon the Respondent. In the meantime, the Respondent may file the reply to the Report. Adjourned to **27.08.2024** for arguments

SD/-
MADHU SINHA
Member(Technical)
/Anmol/

SD/-
REETA KOHLI
Member(Judicial)